

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

STARRED QUESTION NO:75
ANSWERED ON:10.12.2013
ILLEGAL SALE OF COAL IN OPEN MARKET
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Will the Minister of COAL be pleased to state:

- (a) whether it has come to the notice of the Government that certain private coal companies are illegally selling coal in the open market in violation of the agreement signed with the Government in this regard;
- (b) if so, the details of such companies; and
- (c) the action taken against these companies for such violation, so far?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL)

(a) to (c) As per the Coal Mines (Nationalisation) Act, 1973, there is no provision of sale of coal from the coal blocks allotted for captive use. In case of violation, the Government takes appropriate action against the allocattee company including de-allocation of the block. In case of Takli Jena Bellora (South Part) coal block allocated to M/s Central Collieries Company Ltd. (a private company) for captive use, the sale of coal in open market was reported to the Government. The Government after following the due procedure has since declared the mining lease of the said blockas void.